

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 105
IB-1082/ND/2020

IN THE MATTER OF:
Canara Bank

...PETITIONER

Vs.

M/s. NSP Associates (India) Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 19.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor
For the RP

:
:Mr. Nitesh Jain and Mr. Vatsal Chandra, Advs. along with CMA Kamal Deep Tyagi in IA/2822/2023.

For the Respondent/Corporate Debtor

:Mr. Prashant katara for R-1 & 2 in IA/2822/2023

ORDER

IA/2822/2023

This composite application has been filed under Section 43 and 66 of the IB Code, 2016 by the Resolution Professional. We have heard the submissions made by the Counsel for the Resolution Professional. Ld. Counsel appearing for the Respondent No. 1 & 2 has raised an objection that separate application ought to have been filed seeking the prayers under Section 43 & 66. Ld. Counsel for the RP seeks time to examine the issue. Time granted. List on **24.05.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)